

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3977
ANSWERED ON:03.12.2010
PAY FIXATION OF CENTRAL AND PUBLIC SECTOR UNDERTAKINGS
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Will the Minister of FINANCE be pleased to state:

- (a) whether pay fixation of the employees of the Central Government and several Public Sector Undertakings (PSUs) is pending for years;
- (b) if so, the department-wise number of such cases which are pending for more than three years before the Ministry of Finance;
- (c) the reasons therefor;
- (d) whether the employees have to leave their work to pursue their own cases thereby affecting official work;
- (e) if so, the steps taken by the Ministry of Finance in this regard; and
- (f) the outcome therefor?

Answer

Minister of State in Ministry of Finance (SHRI NAMO NARAIN MEENA)

(a) to (f): Fixation of pay is done by individual Ministries/Departments/attached and subordinate offices and Central Public Sector Enterprises (CPSEs) for their respective employees based on orders issued by the Government.

For Government employees, consequent upon acceptance of the recommendations of Sixth Central Pay Commission by the Government, Department of Expenditure issued an Office Memorandum on 30.8.2008 vide which instructions were issued for fixation and payment of arrears of pay.

For personnel of Public Sector Undertakings, Department of Public Enterprises issued orders for pay revision of executives (Board and below Board level) and non-unionised supervisors of CPSEs following Industrial Dearness Allowance pay pattern. Pay revision in respect of remaining categories of employees of CPSEs is carried out by the respective CPSEs.

Since the work of pay fixation is decentralized, no data is centrally maintained on pay fixation actually done for employees.